

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A./61/532/2020

This the 11th day of November, 2020

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

1. Ikhlaq Hussain, Age 35 years, S/o Ghulam Hussain Giri, R/o Village Pochhal, Tehsil and District Kishtwar.
2. Parvinder Kumar, Age 33 years, S/o Ram Krishan Ganjoo R/o Village Dachan, Tehsil Dachan, District Kishtwar.

.....Applicant

(Advocate: Mr. N.D. Qazi)

Versus

1. Union Territory of Jammu and Kashmir, through Commissioner/Secretary, Education Department, Civil Secretariat, Jammu.
2. Director, School Education, Jammu.
3. Chief Education officer, Kishtwar.
4. Poonam Kumari, Incharge Senior Assistant, HS Purani, Poonch.
5. Asha Digras, Incharge Senior Assistant, GHSS Bishnah.
6. Mamta Devi, Incharge Senior Assistant, GHS Rehian.
7. Ajay Kumar, Incharge Senior Assistant, GHS Nichala Thara.
8. Vikramjeet Incharge Senior Assistant HS Janglote.
9. Renu Sharma, Incharge Senior Assistant HS Sirah.
10. Ruby Koul, Incharge Senior Assistant, ZEO Ramban,.
11. Kapil Nath, Incharge Senior Assistant, GHS Rangpur, Mulanai..

.....Respondents

(Advocate:- Mr. Sudesh Magotra, D.A.G. for Mr. Amit Gupta, A.A.G.)

O R D E R
[O R A L]

It is submitted by the learned counsel for the applicants that the applicants Mr. Ikhlaq Hussain and Mr. Parvinder Kumar would be satisfied if the respondents are directed to consider them for promotion to the post of Senior Assistant in terms of SRO 308 dated 16.10.2008.

2. In view of the submissions made by the learned counsel for the applicants, the OA is disposed of with the direction to the respondents to consider the case of the applicants for promotion to the post of Senior Assistant under rules within a period of one month from the date of receipt of certified copy of this order by way of reasoned and speaking order with intimation to the applicant. The respondents would also consider the applicability of SRO 308 dated 16.10.2008, while considering the case of the applicants for promotion.
3. It is made clear that I have not entered into the merits of the case.
4. No order as to cost.

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun/-